

F. No. 01/60/162/01/AM10/EFGC (PRC)
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC PRC Div)

Dated: 16th June, 2009

CORRIGENDUM

Subject: **Minutes of the PRC Meeting No. 01/AM10 held
on 18.05.2009 under the Chairmanship of the
D.G.F.T. (Case No. 17) & (Case 63).**

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In partial modification to the recommendations made by PRC in its meeting no. 01/AM10 dated 18.05.2009 held under the chairmanship of Director General of Foreign Trade, the recommendations in respect of item at Sl. No. 17 and 63 pertaining to M/s. Hind Terminals Pvt. Ltd., Mumbai and M/s. Andhra Sugar Ltd., Andhra Pradesh respectively, may be read as under:

Case No. 17: M/s. Hind Terminals Pvt. Ltd.

“The Committee considered the request of the firm and decided to grant permission for import of 2 Nos. of Linde Reach Stackers as per Import Licensing Note 7 of Chapter 87, with exemption from the production of Type Approval Certificate.”

Case No. 63: M/s. The Andhra Sugars Ltd., Andhra Pradesh

The words “decided to extend EOP extension upto 17.11.2008” may be read as “decided to extend EOP extension upto 6.4.2009.”

Sd/-
(Akash Taneja)
Jt. Director General of Foreign Trade

To

All concerned.